

STATEMENT vs. ESSENTIAL DRUGS AND COMMON HOUSE-HOLD REMEDIES IDENTIFIED BY THE COMMITTEE ON DRUGS AND PHARMACEUTICAL INDUSTRY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to lay on the Table a statement (Hindi and English versions) on the Essential Drugs and Common Household Remedies identified by the Committee on Drugs and Pharmaceutical Industry. [Placed in Library. See No. LT-8967/75]

SHRI INDRAJIT GUPTA (Alipore): We should know what he lays.

MR. SPEAKER: He did not lay an egg. He lays on the Table only papers.

12.15 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated the 22nd February, 1975 from the Executive Magistrate, Raipur:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 151/107/117(3) CRPC to direct that Shri Sharad Yadav, Member, Lok Sabha, be arrested for prevention of breach of peace. Shri Sharad Yadav was accordingly arrested on 22nd February, 1975 at 7.15 P.M., and is at present lodged in the Central Jail, Raipur."

That was on the 22nd. At present he is sitting in the House.

Calling Attention.

श्री मधु लिमये (बाँका) अध्यक्ष महोदय, मेरा वाइंट घाफ आइंर है। जब मैंने रामवेश सिंह का मामला उठाया था तो

आपने कहा था कि विधन 229 के अनुसार हर विरक्तारी के कारण सदन में आने चाहिए और आपने यह भी कहा था कि राज्य सरकारों के द्वारा एक सर्कुलर जारी किया गया। क्या अभी तक जिस तरह वह छपरा नहीं पहुंचा क्या उसी तरह वह रायपुर तक नहीं पहुंचा है ?

MR. SPEAKER: He has mentioned the sections.

SHRI MADHU LIMAYE: Section is not giving the reason.

MR. SPEAKER: He has mentioned breach of peace.

श्री मधु लिमये : इस पर आपका निर्णय हो चुका है। रीजन्स अलग चीज है कि इन्होंने यह किया, इन्होंने वह किया, प्रदर्शन किये, गालिया दी, पत्थर मारे, ये कारण आने चाहिये। केवल सेक्शन देना काफी नहीं है। इसलिये आपने यह सर्कुलर दिलवाया। केवल सेक्शन कोट करना काफी नहीं है। आपकी रुलिंग इस पर मैं चाहता हूँ कि क्या यह रीजन्स है ?

MR. SPEAKER: He cannot possibly send everything in a telegram. We will have to devise a procedure for it.

SHRI SHARAD YADAV (Jabalpore) rose—

MR. SPEAKER: You are not given a chance to speak.

Please do not introduce this practice. I am not allowing this practice. This is something new. I cannot allow it!

May I tell you once and for all that I will not listen to the Member so arrested when he is present in the House? I have just to announce it in the House. I have nothing else to do.